

1	2	3	4	5
B:				
(a)	Alternate Fuels for Transportation	Nos.	200	4.00
(b)	Ocean Energy			1.00
I & P AND IREDA				
20.	Information & Publicity			3.50
21.	International Cooperation			1.70
22.	TIFAC/Data Bank			0.75
23.	Regional Offices			0.75
24.	Seminars			0.25
25.	IREDA			
	(a) Equity			33.50
	(b) Technology Commercialisation Fund			1.00
	Total NBS:*			260.00
26.	Counterpart fund for IREDA:			
	(a) IDA/DANIDA counterpart funding			66.00
	(b) SDC Grant			14.13
G.B.S.**				340.13

[Translation]

Cheating PSU Gold by Jewellers

5512. SHRI DHIRENDRA AGARWAL: Will the Minister of COMMERCE be pleased to state:

(a) whether some exporters of Uttar Pradesh have cheated the Government by procuring gold in a large quantity from Public Sector Undertakings due to failure in exporting the ornaments made out of above gold and thus diverting this gold elsewhere;

(b) if so, the details of such exporters and the quantity of gold given to each exporter;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof;

(e) whether the Government have detected some employees of these Public Sector Undertakings in the matter; and

(f) if so, the action taken against those found guilty and the measures taken to check the recurrence of such frauds in future?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (f) Seven Jewellery exporters operating in the Noida Export

Processing Zone in Uttar Pradesh have not been able to account for 91 kgs of gold issued to them by MMTC under the schemes of Exim Policy. FIRs have been filed by the MMTC against these exporters with the UP police. All these cases have also been referred to various investigating agencies including CBI, DRI and DGFT. MMTC has also initiated steps to take action against lapses by its officials, if any. To prevent reoccurrence of such incidents, the Government had appointed a high-level Committee in August, 1995 and the relevant recommendations made by this Committee have also been implemented. Government had also appointed an Inter-Ministerial Group on 22nd March, 1996 to oversee and take coordinated action against the exporters of gold-jewellery who have committed irregularities. In order to further reduce the possibilities of misuse of facilities under the schemes of Exim Policy, the Government has since made a number of changes in the new Exim Policy (1997-2002) including furnishing of bank guarantee of 100% value of gold obligatory for BOU/EPZ units.

Amendment in Article 124 of the Constitution

5513. SHRI JAI PRAKASH AGARWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it has been recommended in the 14th report of "Law Commission, 1958" that the basis of appointment of Chief Justice of India should be 'suitability' and not 'seniority'?